

position to the expansion of the base in Diego Garcia. Their reply, as I stated earlier in this House itself, is that their views continue to differ from our views.

SHRI KRISHNA CHANDRA HALDER: Have you sent a protest note to the UK?

SHRI BIPINPAL DAS: Conveying our views or protest is as good as sending an official protest note.

DR. RANEN SEN: He is asking about UK.

Compensation to Indians for their Assets left behind in Burma

*437. **SHRI S. N. MISRA:** Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the payment of compensation to the persons of Indian origin who left behind assets in Burma figured in the talks held with the Prime Minister of Burma when he last visited India; and

(b) if so, the progress made so far in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS): (a) This question was discussed in the talks during the visit of President of Burma, U. Ne Win, to India in April, 1974.

(b) The Claims which were submitted to the Burmese authorities under the provisions of the Notification of the Burmese Government dated December 6, 1973 are under the consideration of Burmese authorities.

SHRI S. N. MISRA: By what time do Government expect a settlement would be arrived at?

SHRI BIPINPAL DAS: It is very difficult to say from our side by what time a settlement will be arrived at. We last took up this matter with the Burmese President when he was here. The matter is still under discussion.

श्री हुकम चन्द कश्यप : क्या सरकार को जानकारी है कि वर्मा में अधिकांश बिहार के लोग बसे हुए हैं और वे वहाँ बहुत परेशान हैं वे गंदी बस्तियों में रहते हैं और काफी दुखी हैं। क्या इस तरह की शिकायतें आपकी मिली हैं और इसके सम्बन्ध में आपने वहाँ के राष्ट्रपति के साथ कोई चर्चा की थी ?

SHRI BIPINPAL DAS: The question is about compensation to be paid by the Government of Burma for the enterprises taken over.

श्री हुकम चन्द कश्यप : वे बहुत परेशान हैं इसीलिए छोड़ कर आएँ ?

श्री हुकम चन्द कश्यप : पंजाबी भी दर्द है आपको बिहार ही नजर आता है।

SHRI R. V. SWAMINATHAN: This matter has been dragging on for more than 15 years. Not only compensation is not paid to the Indians, but when the Indians left Burma, they deposited their money with the Burmese Government and with Burmese banks because they could not bring it. Even that money is not paid. The aggrieved people have been approaching the External Affairs Ministry, but no action has been taken. I would like to know whether Government will expedite it and ask the Indian Embassy there to take up this matter seriously. I think they are taking it very lightly. I have personal experience, I myself have to get some compensation from Burma for property I left there 20 years ago.

SHRI BIPINPAL DAS: In the notification of the Burmese Government dated 6th December 1973, they

have said that the cash and bank balances which have been nationalised will be refunded to the owners after deduction of tax.

SHRI R. V. SWAMINATHAN: Will he ask our Embassy in Rangoon to take up the matter seriously?

SHRI BIPINPAL DAS: Certainly we have been doing it.

SHRI VAYALAR RAVI: The minister mentioned about the latest correspondence in April 1974 8 months have passed since then Is it a small period? What steps is the Government taking to speed up the matter?

SHRI BIPINPAL DAS: We certainly realise the difficulties that the people are suffering from and we also realise that there has been considerable delay in this matter. But except pursuing the matter at the governmental level and ambassadorial level. I do not think we can do anything more.

On 10-12-1974 is reported to be 47258 (43782 in camps and 3476 outside camps). A statement giving the names of the existing camps in Rajasthan is laid on the Table of the Sabha. The refugees have been staying in Rajasthan ever since they crossed over from West Pakistan as a result of Indo-Pak Conflict of 1971.

(b) The total expenditure incurred as reported by the State Government upto September, 1974 is Rs 254.35 lakhs. Daily expenditure being incurred comes to an average of about Rs 50,000.

(c) The Government of Pakistan is continually being pressed to accept their responsibility of these persons who are their nationals and who are entitled to return to their country whenever it is possible to do so in safety and honour till then these persons are being provided with temporary relief assistance in camps.

Statement

Camps in Rajasthan State

राजस्थान के शिविरों में शरणार्थी

*444. श्री मूलबन्ध डाला : क्या प्रति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि

(क) इस समय राजस्थान में कितने शरणार्थी किन-किन शिविरों में हैं और वे उन में कब से रह रहे हैं ;

(ख) अब तक उन पर कुल कितना व्यय हो चुका है और इस समय उन पर प्रतिदिन कितना खर्च हो रहा है ; और

(ग) वे शरणार्थी शिविरों में कब तक रहेंगे और उन्हें वापिस पाकिस्तान भेजने की क्या योजना है ?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI G. VENKAT-SWAMY): (a) The number of Pak national refugees in Rajasthan as

Barmer District

1	Barmer
2	Mahabar
3	Bisala
4	Nimbla
5	Sajitara
6	Rajdal
7	Harsani
8	Turbi
9	Girab
10	Balewa
11	Gadra Road
12	Chohtan
13	Kaparau
14	Alamsar
15	Dhanau